

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3204

ANSWERED ON:30.08.2012

FAMILY COURTS

Pandurang Shri Munde Gopinathrao;Singh Shri Ganesh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of family courts working in different parts of the country, State-wise;
- (b) whether the Government proposes to increase the number of these courts;
- (c) if so, the details thereof, State-wise; and
- (d) the funds allocated to the various States in this regard during the last three years, State-wise?

Answer

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

- (a) As per the reports received, 212 Family Courts are operational in the country. A statement indicating State-wise number of Family Courts is enclosed at Annex-I.
- (b)&(c) Under Section 3(1)(a) of the Family Courts Act, 1984, it is mandatory for the State Governments to set up a Family Court for every area in the State comprising a city or a town whose population exceeds one million. The Family Courts are set-up by the State Government in consultation with the respective High Court.
- (d) A statement indicating funds released to various States for Family Courts during the last three years, State-wise, is at Annex-II.